

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT)(Ins.) No. 757 of 2020**

**IN THE MATTER OF:**

**Mr. Vijay Kumar Penmetsa**

**...Appellant**

**Vs.**

**Mr. Sisir Kumar Appikatla & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Abhishek Anand, Mr. Viren Sharma, Mr. Kunal Godhwani, Advocates**

**For Respondent: Mr. Y.Suryanarayana, Advocate for R1  
Mr. Pankaj Vivek, Advocate for R2, 3 & 4**

**ORDER**

**(Through Virtual Mode)**

**01.03.2021:** Learned Counsel for the Appellant submits that arguing Counsel is not available today, therefore, the case may be adjourned.

Learned Counsel for the Respondent submits that any earliest date may be fixed for hearing as there is an 'Interim Order' in favour of the Appellant.

List this matter on **18<sup>th</sup> March, 2021 for 'Hearing'**.

'Interim Order' to continue till the next date of hearing.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

S.S./kam